

the Bill to provide for the administration of the National Library and certain other connected matters."

The motion was adopted.

SHRI SAMAR GUHA: The Minister of Parliamentary Affairs has set a very bad precedent.

13.25 hrs.

MATTERS UNDER RULE 377

(i) **REPORTED ARMED ATTACK BY LANDLORDS ON ADIVASIS IN MAHARASHTRA**

PROF. MADHU DANDAVATE (Rajapur): Mr. Deputy-Speaker, Sir, the Adivasis of Shahada and Taloda taluks of District Dhulia in Maharashtra are being subjected to armed assaults with the help of paramilitary organisation set up by rich landlords in these localities, most of whom are Gujjars. These landlords have usurped lands of the Adivasis through unscrupulous means and are terrorising them with the help of arms.

The exploitation of these Adivasis by Gujjars attracted a group of Sarvodaya workers to these localities and they became a part of Shramik Sangthan that was set up to carry on the campaign for the recovery of usurped lands.

These Adivasis were attacked with arms and at Patilwadi where the armed Gujjars opened fire on the Bhils, one Adivasi was killed and several others were injured.

As a result of the work of the Adivasi organisation the wages of the agricultural labourers went up by 40 to 50 per cent and this provoked the landlords and made them set up a paramilitary organisation.

On 5th October, a meeting of Adivasi landless labourers, held near the village Chirido in Shahada Taluka, was attacked by the paramilitary organisation of landlords led by the

Surpanch of a near by village Palawadi. For these assaults, axes, iron bars and country pistols were freely used.

When the Government decided to distribute some forest land amongst Adivasis, the Surpanch who led the armed assault on Adivasis pressurised the administration and the distribution of land was stayed. In these localities, there is a collusion between the members of this paramilitary organisation of the landlords and the law and other machinery of the Government.

Under the garb of "Crop Protection Forch", the rich landlords have strengthened the paramilitary organisation. On the letter-head of Satpura Tapi Area Co-operative Sugar Mill, Ltd., Shri P. K. Patil, Chairman of the Co-operative Sugar Mill, has addressed letters to landlords seeking to set up an organisation armed with pistols and rifles involving the capital expenditure of Rs. 4.2 lakhs and recurring expenditure of about Rs. 19 lakhs.

With your permission, Mr. Deputy-Speaker, Sir, I would like to lay* on the Table a photostat copy of the letter circulated to landlords.

I urge the Home Minister to investigate the matter and prevent the rich landlords from organising the paramilitary organisation utilised for attacking the Adivasis struggling for their legitimate demands of redistribution of lands.

SHRI S. M. BANERJEE (Kanpur): This P. K. Patil should be arrested. His letter is there.

MR. DEPUTY-SPEAKER: Order, please. Prof. Madhu Dandavate can hand it over to me. Shri Madhu Limaye.

श्री मधु लिमाये (वांका) । उपाध्यक्ष महोदय. मुझे प्रथिक कुछ नहीं कहना है ।

*The Speaker not having subsequently accorded the necessary permission, the document was not treated as laid on the Table.

[श्री मधु लिमये]

वास्तव में इसकी नोटिस दो तीन दिन पहले दी गई थी और उसी समय भ्रगर गृह मन्त्रालय के द्वारा तत्काल कार्यवाही होती तो यह सारी अनुचित घटनायें नहीं होती। आप जानते हैं कि जहां तक प्रादिवासियों का शेड्यूल्ड ट्राइब्स का सवाल है, केन्द्रीय सरकार की भी उसमें जिम्मेदारी है इसलिए प्रधान मन्त्री जी भी यहां पर बैठे हुए हैं वे क्या मुख्य मन्त्री जी को तत्काल आदेश भेज देंगी कि यह जो घटनायें घटी हैं उनकी वे जांच करें और यह जो पैरा मिलिट्री फोर्स बनाने की बात सोची जा रही है उसको तत्काल खत्म करने के आदेश वहां के बड़े किसानों को दे दें। उस इलाके में मैंने लड़कपन में काम किया था और मैं जानता हूँ कि वहां के प्रादिवासियों को किस तरह से तंग किया जाता है। इसके बारे में केन्द्रीय सरकार तथा प्रधान मंत्री जी के द्वारा तत्काल कार्यवाही करने की आवश्यकता है। इतना ही मुझे कहना है।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): These matters have been brought to our notice now, and we are in touch with the Maharashtra Government.

SHRI S. M. BANERJEE: He has placed the letter in the Table. But you do not read it.

SHRI F. H. MOHSIN: We are in touch with the Maharashtra Government and if the facts as have been stated by the two hon. Members are true—of course, it is a matter of great concern—that is one thing. But unless we hear from the Maharashtra Government, it would be difficult for us to say anything more at present.

13.25 hrs.

(ii) NON-INTIMATION TO THE SPEAKER
RE. ARREST OF SOME MEMBERS

SHRI BIREN DUTTA (Tripura West): Sir, I have received informa-

tion that Shrimati Bibha Ghosh Goswami, Shri Bijoy Modak, Shri S. P. Bhattacharyya and Shri Madhuryya Haldar—all Members of this House—have been arrested in West Bengal along with 40,000 people on the 12th instant, but there is no information to you nor has any intimation been given to this House. I would like to raise a question of privilege in this matter.

MR. DEPUTY-SPEAKER: Now Shri Madhu Limaye. This is under rule 377.

SHRI S. M. BANERJEE: Sir, under rule 222, I rise to make my point. Some Members have been arrested.

MR. DEPUTY-SPEAKER: I have called Shri Madhu Limaye. Let us proceed according to the rules.

श्री मधु लिमये: इस सदन के सदस्य श्री शिवशंकर प्रसाद यादव 18 अक्टूबर को खगरिया, मुंगेर जिले के सब-डिविजन में सब-डिविजनल मजिस्ट्रेट के अज्ञात में गिरफ्तार किये गये थे लेकिन उसकी सूचना इस सदन को जैसे देनी चाहिए थी, नियम के अनुसार वह नहीं दी गई है। तो मैं कहना चाहता हूँ या तो आप इसका स्पष्टीकरण पहले मांगिये या सीधे 227 नियम के तहत मामला विशेषाधिकार समिति के सामने बे दीजिए।

MR. DEPUTY-SPEAKER: I think these facts, or should I say allegations, or whatever it is, these are to be looked into, if really these Members had been arrested and the Speaker has not been informed, we have to look into this... (Interruptions) I have to satisfy myself about facts. How can you expect me to make a decision here?

SHRI S. M. BANERJEE: Please hear me for a minute. Shri S. P. Bhattacharyya, Shrimati Bibha Ghosh Goswami, and Shri Bijoy Modak and